

(e) whether the attention of his Ministry has been drawn to the grievance column of Hindustan Times dated 6 August, 90 under the caption "widow waits for pension"; and

(f) if so, the details of the action taken to finalise her dues and to give compassionate employment to his son to save the family from continuing distress?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a)

| | Years | | |
|-------------------------------|--|------|------|
| | 1988 | 1989 | 1990 |
| Department of Steel | 1 | 1 | .. |
| Department of Mines | .. | 2 | 1 |
| I & S (main Office): | 5 deaths took place in DCI&S main office and 3 deaths in the Regional Development Commissioner's Office: 2 at New Delhi and 1 at Bombay. | | |

(b) to (d) Out of the 13 cases, dues have been settled in 9 cases and 4 are under process of settlement. Compassionate appointments have been given in 7 cases. Compassionate appointments in 5 cases at DCI&S office could not be made as the working strength of that office exceeds their sanctioned strength. Action has already been initiated to provide employment to the dependents of one of the employees who died recently.

All possible steps have been taken to settle the death dues of the DCI&S employees and also provide employment to their dependents.

(e) and (f) Yes, Sir. However, the Pension case is under process. Rs. 1,71,890 have been paid towards GPF and insurance to Smt. Rajkali, Widow of late Shri Jaimal Singh. Employment has already been offered to her son.

Law Officers in Punjab Government

4987. SHRIMATI BIMAL KAUR KHALSA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Law Officers viz. Legal Assistants, Assistant District Attorneys, District Attorneys, Assistant Advocate General, Deputy Advocate General, Addl. Advocate General and all other categories of

officers requiring legal qualifications working in Punjab Government and its autonomous Boards and Corporations;

(b) the criteria adopted for recruitment and promotions of such officers;

(c) the number of officers belonging to Scheduled Castes among them;

(d) whether Government are aware that there is backlog in filling the vacancies reserved for the Scheduled Castes;

(e) if so, the steps being taken by Government in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (f) The information is being collected and the same will be laid on the Table of the House.

Shortage of Steel in Power Projects

4988. SHRI G. S. BASAVARAJ:
SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI S. B. THORAT:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether most of the on-going power generation and transmission